ASSAM ACT I OF 1940

THE ASSAM FINANCE ACT, 1940

[Passed by the Assam Legislature]

[Received the assent of the Governor on the 19th April 1940]

[Published in the Assam Gazette of the 1st May 1940]

An Act to fix the rates at which agricultural income shall be taxed under the Assam Agricultural Income-tax Act, 1939.

WHEREAS it is expedient to fix the rates at which agricultural income shall be taxed under the Assam Agricultural Income-tax Act, 1939; it is hereby enacted as follows:-

Short title.

1. (1) This Act may be called the Assam Finance Act, 1940.

Rates

(2) It extends to the whole of Assam.

2. The rates of agricultural income-tax for Agricultural the year beginning on the 1st of April, 1940, shall income-tax. for the purpose of sections 3 and 6 of the Assam Agricultural Income-tax Act, 1939, be the rates given below :-

> A .- In the case of every Hindu undivided or Joint Family-

- (a) at the rate applicable under the list of rates contained in paragraph B below to a sum equal to the share of a brother if such share exceeds Rs.5,000;
- (b) at four pies in the rupee, if the share of a brother is Rs.5,000 or less.

B .- In the case of every individual, firm and other association of persons other than Companies)-

Rate

- 1. On the first Rs.1,500 of Nil. total income.
- 2. On the next Rs.3,500 of Nine pies in the rupee. total income.
- 3. On the next Rs.5,000 of One anna and total income. three pies in the rupee.
- 4. On the next Rs.5,000 of Two annas in total income. the rupee.

[Price: Indian-3 annas

Price: English-3d.]

Rate

5. On the balance of total Two annas and six pies in the rupee.

\* C.—In the case of every Company—

On the whole total income Two annas and six pies in the rupee.

Provided always that-

(t) No agricultural income-tax shall be payable on a total agricultural income which does not exceed Rs.3,000 and

(ii) the agricultural income-tax payable shall in no case exceed half the amount by which the total agricultural income exceeds Rs. 3,000.